

HIGH COURT OF ANDHRA PRADESH :: AT AMARAVATI

ROC.No.1005/2019-VIGILANCE CELL

DT.25-11-2021

CIRCULAR

Some instances have come to the notice of High Court, that some of the Judicial Officers are not marking the presence of parties on docket orders, though parties physically appeared in their cases before such officers in their respective courts.

Therefore, after careful consideration of the matter, the High Court hereby instructs all the Judicial officers to mark the presence/absence of the parties, their advocates and the nature of representation made in such cases, invariably.

All the judicial officers are hereby directed to adhere to the above instructions scrupulously and any deviation in this regard will be viewed seriously.

Scumbha
25.11.21
REGISTRAR (VIGILANCE)

To

All the Principal District Judges in the State (with a request to communicate the above said instructions to all the presiding officer working under their control)

Copy to:

The Section Officer, Special Officer's Section, High Court of Andhra Pradesh.,
Amaravati. (for incorporating in the compendicum of circulars)

Spare & Stock.....